

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No.192 of 2020 (SZ)

Tribunal on its own motion Suo Motu
based on the news item in New Indian Express
Chennai, Edition dated: 24.09.2020,
"Civic issue in Chitlapakkam-Irregular garbage
Collection irks local residents"

...Applicant

Versus

1. The Principal Secretary to Govt. of Tamil Nadu,
Health and Family Welfare Department,
Govt. Secretariat, Fort St. George Chennai,
Tamil Nadu and others

...Respondent(s)

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**Filed by
Thiru. Sai Sathyajith,
Advocate, Chennai.**

**BEFORE THE NATIONAL GREEN TRIBUNAL
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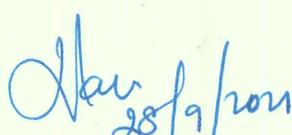
1. The Principal Secretary to Govt. of Tamil Nadu, Health and Family Welfare Department, Govt. Secretariat, Fort St. George Chennai, Tamil Nadu and others.

...Respondents

**REPORT FILED ON BEHALF OF THE RESPONDENT –
TAMIL NADU POLLUTION CONTROL BOARD**

I, Tmt. R. Sarasavani, daughter of Thiru. Raghvan , Hindu, aged about 56 years, having my office at No. 76, Mount Salai, Guindy, Chennai -600032, do hereby solemnly affirm and sincerely state as follows:

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing the status Report on behalf of the Respondent Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case as per records.


28/9/2021
**JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD,
No.76, MOUNT SALAI, CHENNAI-600 032.**

2. It is respectfully submitted that the Hon'ble National Green Tribunal (Southern Zone) in its order dated 01.07.2021, has directed ineralia as follows:

Para 6: The District Collector, Chengalpattu District, Chitlapakkam Town Panchayat and the Tamil Nadu Pollution Control Board (TNPCB) are directed to inspect the area in question and submit a factual as well as action taken report taken by the respective regulators in complying with the directions issued by this Tribunal while disposing the matter and if there is any gap, what is the reason for the same and what is the action taken by the regulators against such violation as provided under the Environmental (Protection) Act, 1986 and Solid Waste Management Rules, 2016.

The above officials are directed to file their independent reports as directed to this Tribunal".

3. It is respectfully submitted that in due compliance of the Hon'ble NGT (SZ) order dated 01.07.2021, the said area in question was inspected by the DEE, Maraimalai Nagar on 07/09/2021 and observed the following,

- I. The Town panchayat is not carrying out source segregation and the collected solid waste are dumped in the resource recovery park and reported that the same is sent to solid waste dumpsite at Kolathur village of Kattangulathur Block, Chengalpattu District.

May 2019 from

- II. Only a portion of the solid waste is segregated in the resource recovery park, biodegradable waste are subjected to composting and the plastics and other non biodegradable waste are disposed through recycling facility.
- III. The resource recovery park has not been shifted from the present location as committed by the Executive officer, Town Panchayat.
- IV. The installed incinerator is not in operation as directed by the Board.
- V. The Town panchayat has not remitted the interim compensation of Rs.8 lakhs levied by the Board.

4. It is respectfully submitted that the Board has already issued directions to the said Town Panchayat and the present status of the compliance of the directions issued by the Board vide Proceeding dated 09.12.2020 is as follows:

Sl.No	Recommendation	Compliance
1.	The Town Panchayat shall comply with the provisions of the Solid Waste Management Rules, 2016 and shall comply with the orders passed by the Hon'ble NGT in OA 606 of 2018 from time to time.	Not complied. The Town panchayat is not carrying out source segregation and the collected solid waste are dumped in the resource recovery park and reported that the same is sent to solid waste dumpsite at Kolathur village of Kattangulathur Block, Chengalpattu District. Only a portion of the solid waste is segregated in the resource recovery park, biodegradable waste are

		subjected to composting and the plastics and other non biodegradable waste are disposed through recycling facility.
2.	The Town Panchayat shall apply and obtain authorization under Solid Waste Management Rules, 2016 and Consent under Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 for the operation of the said incineration plant.	The Town panchayat requested NOC for the operation of incinerator and the application was returned on 04.11.2020 so as to furnish the NOC from the PWD as the said premises belongs to the PWD and to submit the application in Form 1 under the provisions of Solid Waste Management Rules, 2016 with all documents.
3.	The Town Panchayat shall ensure that the plastic waste and other recyclable waste shall be sent to authorised recyclers or for co-incineration in cement kiln.	The non biodegradable waste including plastic wastes are disposed through recycling facility.
4.	The Town Panchayat shall carry out proper segregation of municipal solid waste.	Partly complied with. The Town panchayat is partly carrying out the segregation of solid waste in the resource recovery park.
5.	The Town Panchayat is liable to pay Environmental Compensation till the compliance of conditions stipulated in 1 to 4.	Not complied. The Town Panchayat has not remitted the Interim Environmental Compensation of Rs.8 Lakhs.


 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMILNADU POLLUTION CONTROL BOARD,
 No.76, MOUNT SALAI, CHENNAI-600 032.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such order as it may deem fit and proper in this case and thus render justice.

Alan
28/9/2021
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD,
No.76, MOUNT SALAI, CHENNAI-600 032.

BEFORE ME

VERIFICATION

I, Tmt. R. Sarasavani, daughter of Thiru. Raghvan working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, do hereby verify that the contents of above report are true to the best of my knowledge through records.

Verified at Chennai on this 28th day of September, 2021.

Alan
28/9/2021
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD,
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REPORT FILED ON BEHALF OF THE
RESPONDENT- TAMIL NADU
POLLUTION CONTROL BOARD

Advocate for the Respondent: TNPCB
Thiru. Sai Sathyajith
Chennai

Date: 29.06.2021

Date of hearing: 30.07.2021